

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 424/MP/2026 alongwith I.A. No. 142/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking declaratory and consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations.

Petitioner : PSPCL

Respondent(s) : DVC

Date of hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL

Record of Proceedings

The matter was called out for a hearing in hybrid mode.

2. During the hearing, on '*admission*', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking declaratory and consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations.
3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - a) Admit and issue notice to the Respondent;
 - b) The Respondent to file its reply in the matter, on or before **9.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **25.10.2026**.
 - c) I.A. No. 142/2026, requesting an urgent listing, stands disposed of, as the matter is listed.
4. The Petition shall be listed for hearing on **12.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

